

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 228/MP/2023**

- Subject : Petition under Sections 79(1)(b), 79 (1)(f) and 79(1)(k) read with Section 11(2) of the Electricity Act, 2003 seeking to offset the adverse financial impact caused due to compliance with the directions issued by the Ministry of Power under Section 11 of the Electricity Act, 2003.
- Petitioner : Jindal India Thermal Power Limited (JITPL)
- Respondents : Gujarat Urja Vikas Nigam Limited and Ors.
- Date of Hearing : **10.10.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Nipun Dave, Advocate, JITPL  
Shri Harsh Jain, Advocate, JITPL  
Ms. Ranjitha Ramachandran, Advocate, GUVNL  
Shri Prerak, GUVN  
Shri Tejas Makwana, GUVNL  
Shri Suhael Buttan, Advocate, TPTCL  
Shri Vendant Chowdhary, Advocate, TPTCL  
Shri Anant Singh, Advocate, TPTCL

**Record of Proceedings**

At the outset, learned proxy counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. Learned counsel also sought liberty to file a rejoinder in the matter.

2 Considering the above, the Commission adjourned the matter. The Commission also permitted the Petitioner to file its rejoinder within two weeks.

3. The Commission directed the Petitioner to furnish the following information on an affidavit within two weeks:

- (a) Actual quantum of coal requested for procurement from Coal India and the date of requisition and receiving along with the reason for the delay in receiving the same.
- (b) Detail of actual impact in ECR due to the blending of imported coal duly reconciled with the claim in the Petition (calculation to be submitted in MS EXCEL format).
- (c) Specify the months for which the imported coal was to be used and the period it was actually utilized.

3. The Petition will be listed for hearing on **16.11.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**